



DOCUMENT INFORMATION

FILE NAME : Ch_XIX_16

VOLUME : VOL-2

CHAPTER : Chapter XIX. Commodities

TITLE : 16. Agreement establishing the International Tea
Promotion Association. Geneva, 31 March 1977



AGREEMENT

establishing the International Tea Promotion Association

INTERNATIONAL TRADE CENTRE UNCTAD/GATT

GENEVA, 1977

PREAMBLE

The Governments of tea producing and net tea exporting countries party to this Agreement:

Conscious of the importance of tea to the economies of their countries, their foreign exchange earnings and their rural employment;

Noting with concern the decline of tea prices in real terms during the last two decades;

Considering that the promotion of tea consumption is a significant element in sustaining and improving the real price of tea;

Acknowledging their common interest in promoting the expansion of world demand for tea and the advantages of mutual co-operation to this end;

Recognizing the need for the establishment of a central body of tea producing and net tea exporting countries for the co-ordination of generic promotion and for the formulation, the implementation and the evaluation of a promotional strategy at the global level;

Hereby establish the International Tea Promotion Association (hereinafter referred to as THE ASSOCIATION) as an association of governments which shall operate in accordance with the following provisions:

CHAPTER I - OBJECTIVES

Article 1

Objectives

The objectives for which THE ASSOCIATION is established are:

1. To foster the development and intensification of the co-ordination of policy and action by the Members in order to maintain and increase the demand for, and consumption of, tea.
2. To define ways and means of increasing the consumption of tea in present and potential markets, and to formulate programmes to achieve this objective.
3. To make arrangements for the organization, the implementation and the evaluation of generic promotional programmes and the collection and disbursement of resources for this purpose, including assistance resources both national and international.
4. To consult and, where necessary, work with governments in tea-consuming countries to remove tariff, non-tariff, and technical barriers to trade in tea so as to increase tea consumption.
5. To establish relations and work in conjunction with representatives of tea trading and related interests in consuming countries and, where appropriate, import promotion bodies in such countries for the purpose of promoting tea consumption.
6. To collect, analyse and disseminate market information relevant to its objectives.
7. To take such other action as it may consider appropriate to carry out the above objectives.

CHAPTER II - PARTICIPATION

Article 2

Participation

This Agreement shall be open to the Government of any country that produces and is a net exporter of tea and that is a Member State of the United Nations or a member of any of its specialized agencies or of the International Atomic Energy Agency.

CHAPTER III - DEFINITIONS

Article 3

Definitions

For the purposes of this Agreement:

1. "Tea" means any product manufactured from the leaf of any variety of camellia sinensis, or any derivative thereof, and which is recognized and traded in the international tea markets as such, or any derivative thereof.
2. "THE ASSOCIATION" means the organization established by this Agreement.
3. "Member" means a country which has become a Contracting Party to this Agreement.
4. "Financial Year" means, in relation to the administrative budget, the period from the first of January of a particular gregorian calendar year to the thirty-first of December of the same year or any other period as determined by the Governing Board and, in relation to any promotional programme, any period of twelve calendar months as shall be deemed appropriate by the Board.
5. "Exports" and "Imports" mean the quantities of exports and imports of tea as calculated on the basis of statistics provided by the Food and Agriculture Organization of the United Nations, the International Tea Committee and such other sources as the Governing Board may wish to make use of.

CHAPTER IV - ORGANIZATION AND MANAGEMENT

Article 4

Organs

THE ASSOCIATION shall function through its Governing Board, its Executive Director and its staff.

Article 5

Location

The headquarters of THE ASSOCIATION shall be located in a place to be determined by the Governing Board. THE ASSOCIATION may also establish such regional or local offices at other places as the Board may determine.

Article 6

The Governing Board

1. The highest authority of THE ASSOCIATION shall be the Governing Board which shall consist of all Members.
2. Each Member shall be represented by a representative and, if it so desires, by one or more alternates. A Member may also appoint one or more advisers to its representative or alternates.
3. The first session of the Governing Board shall be convened under paragraph 3 of Article 19.
4. Thereafter, the Governing Board shall meet as determined by the Board, but the Board shall hold at least one session in each year. The sessions of the Board shall be convened by the Executive Director of THE ASSOCIATION. The Executive Director shall convene a special session at the request of any members of the Board which, taken together, constitute at least one-third of the membership of the Board, and such session shall be convened within 90 days after the receipt by the Executive Director of such request.
5. The Chairman and two Vice-Chairmen of the Governing Board shall be elected by the members of the Board at least six weeks prior to the commencement of each financial year. The Chairman and Vice-Chairmen will function as such throughout the financial year unless they resign or cease to represent a Member.

6. A quorum for a meeting of the Governing Board shall consist of a simple majority of the members of the Board.

Article 7

Powers and Functions of the Governing Board

1. The Governing Board shall exercise such powers and perform or arrange for the performance of such functions as are necessary to carry out the objectives of THE ASSOCIATION.

2. The Governing Board may establish such subsidiary organs and adopt such rules and regulations as are necessary to carry out the objectives of THE ASSOCIATION.

Article 8

Voting Rights of the members of the Governing Board

Each member of the Governing Board shall have one vote.

Article 9

Decisions by the Governing Board

1. In its decision making, the Governing Board shall strive for consensus. In the event that a consensus cannot be reached, the matter under consideration shall be decided by a simple majority vote. Should any member of the Board or a group of members of the Board which represents at least one-tenth of the total volume of exports of all the Members consider that the decision so arrived at is of major importance affecting its interests, it shall have the right, during the same meeting of the Board, to request that a new decision be taken by a two-thirds majority vote and the vote shall be taken accordingly. For the purposes of this paragraph, the required two-thirds majority shall also account for at least two-thirds of the total volume of exports of all the Members.

2. For the purpose of calculating the proportions referred to in paragraph 1 of this Article, the percentage share of each Member in the total volume of exports of all Members, based on the average volume of exports over a period of three consecutive calendar years, shall be determined by the Governing Board at least six weeks prior to the commencement of the financial year and shall remain applicable throughout such year. The percentage share of each Member shall be recalculated in the event of changes in the membership, as appropriate.

Article 10

Co-operation with Other Organizations

1. The Governing Board shall make such arrangements as are appropriate for consultation, co-operation and interchange of information with the United Nations, its organs and its specialized agencies, and with other appropriate governmental or inter-governmental organizations.
2. The Governing Board may invite any of the organizations or agencies referred to in paragraph 1 of this Article to attend any of its sessions as an observer.

Article 11

The Executive Director and the Staff

1. The Governing Board shall appoint an Executive Director who shall be the chief executive officer of THE ASSOCIATION on such terms and conditions as the Board shall determine.
2. The Executive Director shall appoint all staff in accordance with regulations established by the Governing Board.
3. Neither the Executive Director nor any member of the staff shall have any financial or commercial interest in the tea industry, tea trade, tea transport, tea publicity, or any financial or commercial interest in any other activities related to tea.
4. In the performance of their duties, neither the Executive Director nor any member of the staff shall seek or receive any instructions regarding their duties from any source or authority other than the Governing Board.
5. Pending the appointment of the staff of THE ASSOCIATION, the Governing Board may request the International Trade Centre UNCTAD/GATT to provide secretarial assistance for a short interim period to service THE ASSOCIATION.

CHAPTER V - FINANCE

Article 12

Administrative Budget and Assessment of Contributions

1. The Executive Director of THE ASSOCIATION shall, three months before the commencement of each financial year, submit to the Governing Board a budget in respect of the administrative expenses of THE ASSOCIATION. On the basis of the annual administrative budget approved by the Board, the Members shall be assessed in accordance with the provisions of paragraph 2 of this Article.
2. All Members shall be liable for a pro rata contribution to the administrative budget calculated on the ratio their individual average total exports of tea over a period of three consecutive years, as determined by the Governing Board bears to the total exports of all Members during the same period provided, however, that no Member shall contribute less than 1 per cent of the annual administrative budget.
3. Contributions to the administrative budget, as determined by the Governing Board, shall be payable in a freely convertible currency and the contributions in respect of any financial year shall become due on the first day of the month preceding the commencement of the financial year.
4. The Executive Director, on a date determined by the Governing Board, shall submit to the Board for its approval an independently audited statement of receipts and expenditures relating to the administrative budget during the preceding financial year.

Article 13

Promotional Budgets

1. The Executive Director shall, three months before the commencement of any financial year relating to a particular promotional programme submit budget proposals in respect of such programme for the approval of the Governing Board.

2. The contribution of a Member to the budget of that particular promotional programme shall be proportional to its share of the total volume of imports from all Members into the country or countries concerned; this share shall be calculated on the basis of the moving average of the volume of imports over a period of three consecutive calendar years as determined by the Board.

3. Such contributions shall be payable in a freely convertible currency and the Governing Board shall adopt such rules and regulations as are necessary to conduct promotional programmes and determine the form and manner in which contributions shall be paid.

4. In respect of any promotional programme, the Executive Director shall, on a date determined by the Governing Board, submit to the Board for its approval an independently audited statement of receipts and expenditures relating to such programme in respect of the appropriate financial year.

Article 14

Expenses of Delegates

The expenses of delegations of Members to the sessions of the Governing Board and such subsidiary organs as may be established shall be met by the Members concerned.

CHAPTER VI - PRIVILEGES AND IMMUNITIES

Article 15

Privileges and Immunities

1. THE ASSOCIATION shall have legal personality. It shall, in particular, have the capacity to contract, to acquire and dispose of movable and immovable property and to institute or engage in legal proceedings and to do any act required for the achievement of its objectives.

2. THE ASSOCIATION shall, as soon as possible after the entry into force of this Agreement, take steps to conclude with the Government of the country in which the headquarters of THE ASSOCIATION is situated (hereinafter referred to as the host Government) an agreement to be approved by the Governing Board relating to the status, privileges and immunities of THE ASSOCIATION, of its Executive Director, its staff and experts and of representatives of Members whilst in the territory of the host Government for the purpose of exercising their functions.

CHAPTER VII - INTERPRETATION AND SETTLEMENT OF DISPUTES

Article 16

Interpretation

In the event of any question of interpretation of any clause of this Agreement arising, the matter shall be referred to the Governing Board of THE ASSOCIATION whose decision shall be final and binding on all parties.

Article 17

Settlement of Disputes

Whenever a dispute arises between THE ASSOCIATION and a Member, the dispute shall be submitted to arbitration by a tribunal of three arbitrators, one appointed by the Governing Board of THE ASSOCIATION, one by the Member involved and a third by the two arbitrators so appointed. If the two arbitrators cannot agree on the third arbitrator, he shall be appointed on such a basis as may be mutually agreed by the parties concerned in the dispute. The third arbitrator shall have the full power to settle all questions of procedure on which the parties are in disagreement. The decision of the Tribunal shall be final and binding on THE ASSOCIATION and the Member concerned.

CHAPTER VIII - FINAL PROVISIONS

Article 18

Signature, Ratification, Acceptance and Approval

1. This Agreement shall be open for signature at United Nations Headquarters from 15 April 1977 to 15 October 1977 by the Government of any country qualified to participate under Article 2.
2. This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional requirements.
3. Instruments of ratification, acceptance or approval shall be deposited with the Secretary-General of the United Nations (hereinafter referred to as the depositary).

Article 19

Entry into Force

1. This Agreement shall enter into force six months after the date on which the Governments of at least seven countries have deposited their instruments of ratification, acceptance or approval with the depositary, provided that their total volume of exports of tea account for at least two-thirds of the total volume of exports of all countries qualified to participate under Article 2.
2. For the purpose of the present Article the volume of tea exports shall be determined by the Director of International Trade Centre UNCTAD/GATT on the basis of statistical data relating to three latest consecutive calendar years for which statistics are available on the opening date of the signature period referred to in paragraph 1 of Article 18 and this information shall be communicated by him to the depositary.
3. As soon as this Agreement enters into force the Secretary-General of the United Nations shall request the Director of the International Trade Centre UNCTAD/GATT, in consultation with the Director-General of the Food and Agriculture Organization of the United Nations and the Secretary-General of the Commonwealth Secretariat, to convene the first session of the Governing Board.

Article 20

Accession

1. The Government of any country qualified to participate under Article 2 may, after the entry into force of this Agreement, accede to it under the conditions established by this Agreement and upon any other conditions which shall be established by the Governing Board.
2. Instruments of accession shall be deposited with the depositary. Accession shall take effect upon deposit of the instrument.

Article 21

Reservations

Reservations may not be made with respect to any of the provisions of this Agreement.

Article 22

Amendments

Any Member may propose amendments to this Agreement. The Executive Director shall circulate the text of such proposed amendments to the Members. The Governing Board shall fix the time within which each Member shall notify the depositary and the Executive Director, whether or not it accepts the amendment. The amendment shall become effective 60 days after the depositary has received notification of acceptance from at least two-thirds of the Members, provided their total volume of exports of tea account for at least two-thirds of the total volume of exports of all Members. For the purpose of this Article, the Executive Director shall advise the depositary whether the notifications of acceptance received are sufficient to make the amendment effective.

Article 23

Voluntary withdrawal

At any time after the entry into force of this Agreement, any Member may withdraw from this Agreement by giving written notice of withdrawal simultaneously to the depositary and to the Executive Director. Withdrawal shall become effective 90 days after the notice is received by the depositary.

Article 24

Exclusion

If the Governing Board finds that any Member is in breach of its obligations under any Article of this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may by a two-thirds vote of all those voting other than the Member concerned accounting for at least two-thirds of the total volume of exports of all Members other than the Member concerned, resolve that such Member shall cease to be a Member of THE ASSOCIATION and the Executive Director shall notify the depositary accordingly. The exclusion shall become effective 30 days after receipt by the depositary of the notification.

Article 25

Settlement of Accounts with Withdrawing or Excluded Members

1. The Governing Board shall determine any settlement of accounts with a withdrawing or excluded Member. THE ASSOCIATION shall retain any amounts already paid by a withdrawing or excluded Member, and such Member shall remain bound to pay any amounts due from it to THE ASSOCIATION at the time the withdrawal or the exclusion became effective; provided, however, that in the case of a Member which is unable to accept an amendment under Article 22 and, for this reason has withdrawn from this Agreement, the Board may determine any settlement of accounts which it finds equitable.

2. A Member which has withdrawn or been excluded from this Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of THE ASSOCIATION; nor shall it be burdened with any part of the liabilities, if any, of THE ASSOCIATION in the event of its ceasing to exist.

Article 26

Termination

This Agreement shall remain in force unless it is terminated by a decision of at least two-thirds of the Members whose total volume of exports of tea account for at least two-thirds of the total volume of exports of all Members. Such termination shall take effect on such date as the Governing Board may decide, and the Executive Director shall notify the depositary of such termination and the date thereof. Notwithstanding the termination of this Agreement, THE ASSOCIATION shall remain in being for as long as may be necessary to carry out the liquidation, the settlement

of its accounts and the distribution of its assets. During this period, THE ASSOCIATION shall retain only such of the powers and functions as are conferred on it by this Agreement for these purposes.

Article 27

Authentic Texts of this Agreement

The texts of this Agreement in the English, French and Spanish languages shall all be equally authentic. The originals shall be deposited in the archives of the United Nations.

IN WITNESS WHEREOF the undersigned, duly authorized to this effect by their respective Governments, have signed this Agreement on the date appearing opposite their signatures.

ANNEX

TEA EXPORTS: ORIGIN AND VOLUME

List of countries (net exporters of tea) qualified to participate according to the terms of Article 2 and statistical data relating to 1973-1975 for the purposes of Article 19
(In thousands of tonnes)

Country	1973	1974	1975	Average	Percentage
Argentina	18.0	24.1	17.4	19.8	2.8
Brazil	5.7	4.8	4.4	4.9	0.7
Ecuador	0.8	0.9	0.7	0.8	0.1
Bangladesh	20.3	21.2	24.8	22.1	3.1
India	188.2	210.6	218.1	205.6	29.1
Indonesia	44.7	47.8	46.0	46.2	6.5
Sri Lanka	205.5	185.1	212.7	201.1	28.5
Turkey	18.8	11.5	-	10.1	1.4
Papua New Guinea	2.4	3.7	4.1	3.4	0.5
Burundi	0.6	1.0	0.8	0.8	0.1
Cameroon	0.1	0.1	0.1	0.1	-
Kenya	52.4	49.3	52.4	51.4	7.3
Malawi	23.3	23.1	26.0	24.1	3.4
Mauritius	3.7	3.1	2.0	2.9	0.4
Mozambique	17.5	18.6	12.2	16.1	2.3
Rwanda	2.7	3.1	3.8	3.2	0.5
Tanzania	9.5	9.7	10.4	9.9	1.4
Uganda	19.1	16.7	17.0	17.6	2.5
Zaire	6.7	5.9	4.7	5.8	0.8
China ^{a/}	51.1	58.5	64.1	57.9	8.2
Viet-Nam, Socialist Republic of ^{a/}	2.3	3.5	3.3	3.0	0.4
TOTAL	693.4	702.3	725.0	706.9	100.0

Sources: FAO (Document CCP: 77/10) and information supplied by the International Tea Committee.

^{a/} Estimates only.

ACCORD

établissant

l'Association internationale

de promotion du thé

CENTRE DU COMMERCE INTERNATIONAL CNUCED/GATT

GENÈVE, 1977

PREAMBULE

Les gouvernements des pays producteurs et exportateurs nets de thé parties au présent accord:

Conscients de l'importance du thé pour l'économie de leurs pays, pour leurs recettes de change et pour l'emploi rural;

Notant avec préoccupation la baisse des prix du thé en termes réels au cours des deux dernières décennies;

Considérant que la promotion de la consommation du thé est un élément important du soutien et de l'amélioration des prix du thé en termes réels;

Constatant qu'ils ont un intérêt commun à promouvoir l'expansion de la demande mondiale de thé, ainsi que les avantages d'une coopération mutuelle à cette fin;

Reconnaissant la nécessité d'établir un organisme central des pays producteurs et exportateurs nets de thé en vue de coordonner la promotion générique du thé et de formuler, de mettre en oeuvre et d'évaluer une stratégie promotionnelle à l'échelle mondiale;

Décident de créer une Association internationale de promotion du thé (ci-après dénommée L'ASSOCIATION), qui sera une association de gouvernements fonctionnant conformément aux dispositions ci-après:

CHAPITRE I - OBJECTIFS

Article premier

Objectifs

Les objectifs de l'ASSOCIATION sont les suivants:

1. Favoriser le développement et l'intensification de la coordination des politiques et des actions des membres de manière à maintenir ou accroître la demande et la consommation de thé.
2. Définir les moyens d'accroître la consommation de thé sur les marchés actuels et potentiels et formuler les programmes permettant d'atteindre cet objectif.
3. Prendre des dispositions pour l'organisation, la mise en oeuvre et l'évaluation de programmes de promotion générique, ainsi que pour la collecte et l'utilisation de ressources à cet effet, y compris de ressources d'assistance aussi bien nationales qu'internationales.
4. Entreprendre des consultations et, le cas échéant, coopérer avec les gouvernements des pays consommateurs de thé afin de supprimer les obstacles tarifaires, non tarifaires et techniques auxquels se heurte le commerce du thé, en vue d'accroître la consommation de ce produit.
5. Etablir des relations et agir de concert avec les représentants du secteur commercial et d'autres milieux apparentés dans les pays consommateurs de thé et, le cas échéant, avec les organismes de promotion des importations de ces pays, en vue de promouvoir la consommation du thé.
6. Recueillir, analyser et diffuser des informations relatives au marché concernant les objectifs de l'ASSOCIATION.
7. Prendre toute autre mesure que l'ASSOCIATION pourra juger nécessaire afin d'atteindre les objectifs susvisés.

CHAPITRE II - PARTICIPATION

Article 2

Participation

Peuvent être parties au présent Accord les gouvernements des pays producteurs et exportateurs nets de thé qui sont Membres des Nations Unies, d'une de leurs institutions spécialisées, ou de l'Agence internationale de l'énergie atomique.

CHAPITRE III - DEFINITIONS

Article 3

Définitions

Aux fins du présent Accord:

1. Le terme "thé" s'entend de tout produit manufacturé à partir de la feuille de toute variété de camellia sinensis et de tout produit dérivé, qui sont reconnus et échangés comme tels sur les marchés mondiaux du thé.
2. L'expression "L'ASSOCIATION" désigne l'organisation établie par le présent Accord.
3. Le terme "membre" désigne un pays qui est devenu partie contractante au présent Accord.
4. L'expression "exercice financier" s'entend, en ce qui concerne le budget administratif, de la période allant du 1er janvier de toute année du calendrier grégorien au 31 décembre de la même année, ou de toute autre période déterminée par le Conseil d'administration et, en ce qui concerne tout programme de promotion, de toute période de 12 mois que le Conseil jugera utile de retenir.
5. Les termes "exportations" et "importations" désignent respectivement les quantums des exportations et des importations de thé calculés sur la base des statistiques fournies par l'Organisation des Nations Unies pour l'alimentation et l'agriculture, le Comité international du thé et les autres sources que le Conseil d'administration voudra utiliser.

CHAPITRE IV - ORGANISATION ET GESTION

Article 4

Organes

L'ASSOCIATION exerce ses fonctions par l'intermédiaire de son Conseil d'administration, de son Directeur exécutif et de son personnel.

Article 5

Siège

L'ASSOCIATION aura son siège au lieu que décidera le Conseil d'administration. L'ASSOCIATION pourra aussi établir des bureaux régionaux ou locaux à tel endroit que le Conseil d'administration pourra déterminer.

Article 6

Le Conseil d'administration

1. L'organe suprême de l'ASSOCIATION est le Conseil d'administration, composé de tous les membres.
2. Chaque membre désigne un représentant et, s'il le désire, un ou plusieurs suppléants. Un membre peut aussi nommer un ou plusieurs conseillers auprès de son représentant ou de ses suppléants.
3. La première session du Conseil d'administration sera convoquée conformément aux dispositions du paragraphe 3 de l'article 19.
4. Par la suite, le Conseil d'administration se réunira quand il le décidera, mais tiendra au moins une session au cours de chaque année. Les sessions du Conseil d'administration sont convoquées par le Directeur exécutif de l'ASSOCIATION. Le Directeur exécutif convoque une session extraordinaire si elle est demandée par un tiers au moins des membres du Conseil d'administration, auquel cas ladite session a lieu dans les 90 jours suivant la réception de la demande par le Directeur exécutif.
5. Le Président et les deux Vice-Présidents du Conseil d'administration sont élus par les membres du Conseil au moins six semaines avant le début de chaque exercice financier. Ils restent en fonction jusqu'à la fin dudit exercice financier, sauf s'ils démissionnent ou cessent de représenter un membre.
6. Le quorum pour les réunions du Conseil d'administration est la majorité simple des membres du Conseil.

Article 7

Pouvoirs et fonctions du Conseil d'administration

1. Le Conseil d'administration exerce les pouvoirs et accomplit ou fait accomplir les fonctions nécessaires à la réalisation des objectifs de l'ASSOCIATION.
2. Le Conseil d'administration peut établir tout organe subsidiaire et adopter tout règlement nécessaire à la réalisation des objectifs de l'ASSOCIATION.

Article 8

Droits de vote des membres du Conseil d'administration

Chaque membre du Conseil d'administration dispose d'une voix.

Article 9

Décisions du Conseil d'administration

1. Lorsqu'il prend une décision, le Conseil d'administration s'efforce d'obtenir un consensus. Dans le cas où un tel consensus ne peut être réalisé, il est statué sur la question à l'examen par un vote à la majorité simple. Tout membre du Conseil ou groupe de membres du Conseil représentant un dixième au moins du volume total des exportations de l'ensemble des Membres, qui considère que la décision ainsi prise est d'une grande importance et qu'elle affecte ses intérêts, a le droit de demander au cours de la même réunion du Conseil d'administration que la décision soit prise à nouveau à la majorité des deux tiers; il est alors procédé au vote en conséquence. Aux fins du présent paragraphe, la majorité des deux tiers devra aussi correspondre aux deux tiers au moins du volume total des exportations de l'ensemble des Membres.
2. Pour le calcul de la proportion mentionnée au paragraphe 1er du présent article, la part en pourcentage de chaque Membre dans le volume total des exportations de l'ensemble des Membres, calculée sur la base de la moyenne du volume des exportations réalisées pendant une période de trois années civiles consécutives, est déterminée par le Conseil d'administration six semaines au moins avant l'ouverture d'un exercice; ce pourcentage reste applicable pendant tout ledit exercice. La part en pourcentage de chaque Membre est recalculée de façon appropriée au cas où la composition de l'ASSOCIATION se trouve modifiée.

Article 10

Coopération avec d'autres organisations

1. Le Conseil d'administration prend toutes dispositions appropriées en vue d'assurer la consultation, la coopération et l'échange d'informations avec les Nations Unies, leurs organes et leurs institutions spécialisées, ainsi qu'avec d'autres organisations gouvernementales ou intergouvernementales appropriées.

2. Le Conseil d'administration peut inviter toute organisation ou institution visée au paragraphe 1er du présent article à envoyer des observateurs à ses sessions.

Article 11

Le Directeur exécutif et le personnel

1. Le Conseil d'administration nomme un Directeur exécutif qui est le principal fonctionnaire de l'ASSOCIATION, suivant des conditions et modalités déterminées par le Conseil.

2. Le Directeur exécutif nomme tout le personnel conformément aux règlements établis par le Conseil d'administration.

3. Le Directeur exécutif ni aucun membre du personnel ne peuvent détenir d'intérêts financiers ou commerciaux dans l'industrie, le commerce, le transport et la publicité du thé ou toute autre activité relative au thé.

4. Dans l'accomplissement de leurs fonctions, le Directeur exécutif ni aucun membre du personnel ne solliciteront ni n'accepteront d'instructions concernant leurs fonctions, d'aucune source ou d'aucune autorité autre que le Conseil d'administration.

5. En attendant la nomination du personnel de l'ASSOCIATION, le Conseil d'administration peut demander au Centre du commerce international CNUCED/GATT de prêter à l'ASSOCIATION l'assistance de son secrétariat pour une brève période.

CHAPITRE V - FINANCEMENT

Article 12

Budget administratif et fixation des contributions

1. Le Directeur exécutif de l'ASSOCIATION, trois mois avant l'ouverture de chaque exercice financier, présente au Conseil d'administration un budget relatif aux dépenses administratives de l'ASSOCIATION. Sur la base du budget administratif annuel approuvé par le Conseil, la contribution des membres sera fixée conformément aux dispositions du paragraphe 2 du présent article.

2. Chaque membre est tenu de contribuer au budget administratif au prorata de la part des exportations totales effectuées par l'ensemble des membres au cours d'une période triennale déterminée par le Conseil d'administration que représentent ses propres exportations totales moyennes de cette même période, étant entendu que la contribution d'aucun membre ne sera inférieure à 1 pour cent du budget administratif annuel.

3. Les contributions au budget administratif, telles que les a déterminées le Conseil d'administration, doivent être versées en une monnaie librement convertible, et les contributions afférentes à tout exercice financier sont exigibles le premier jour du mois précédant l'ouverture de l'exercice financier.

4. Le Directeur exécutif soumet à l'approbation du Conseil d'administration, à une date déterminée par celui-ci un état, vérifié par un vérificateur indépendant, des recettes et dépenses relatives au budget administratif de l'exercice financier précédent.

Article 13

Budgets promotionnels

1. Le Directeur exécutif, trois mois avant l'ouverture de tout exercice financier relatif à un programme promotionnel particulier, soumet un projet de budget concernant ledit programme à l'approbation du Conseil d'administration.

2. La contribution d'un membre à un programme promotionnel est proportionnelle à la part qu'il fournit des importations totales de thé effectuées par le ou les pays concernés en provenance de tous les membres. Cette part sera calculée d'après la moyenne mobile du volume des importations effectuées pendant une période de trois années civiles consécutives déterminées par le Conseil d'administration.

3. Ces contributions doivent être versées en une monnaie librement convertible et le Conseil d'administration adopte les règlements qui son nécessaires à la mise en oeuvre de programmes promotionnels et détermine sous quelle forme et de quelle manière les contributions doivent être versées par les membres.

4. En ce qui concerne tout programme de promotion, le Directeur exécutif soumet à l'approbation du Conseil d'administration, à une date déterminée par celui-ci un état, vérifié par un vérificateur indépendant, des recettes et dépenses relatives à ce programme pour l'exercice financier approprié.

Article 14

Dépenses des délégués

Les dépenses des délégations des membres qui participent aux sessions du Conseil d'administration et des organes subsidiaires qui pourront être établis seront à la charge des membres intéressés.

CHAPITRE VI - PRIVILEGES ET IMMUNITES

Article 15

Privilèges et immunités

1. L'ASSOCIATION est dotée de la personnalité juridique. Elle dispose en particulier de la capacité de contracter, d'acquérir et d'aliéner des biens meubles et immeubles, d'ester en justice et d'effectuer tout acte nécessaire à la réalisation de ses objectifs.

2. L'ASSOCIATION prendra, aussitôt que possible après l'entrée en vigueur du présent accord, les dispositions utiles pour conclure avec le gouvernement du pays sur le territoire duquel est situé le siège de l'ASSOCIATION (ci-après dénommé le pays hôte) un accord qui devra être approuvé par le Conseil d'administration, sur le statut et les privilèges et immunités de l'ASSOCIATION, de son Directeur exécutif, de son personnel, de ses consultants et experts et des représentants des membres pendant les séjours qu'ils effectuent sur le territoire du pays hôte pour l'exercice de leurs fonctions.

CHAPITRE VII - INTERPRETATION ET REGLEMENT DES DIFFERENDS

Article 16

Interprétation

Au cas où une clause du présent accord soulèverait une question d'interprétation, la question sera portée devant le Conseil d'administration de l'ASSOCIATION, dont la décision sera sans appel et aura force obligatoire pour toutes les parties.

Article 17

Règlement des différends

En cas de différend entre l'ASSOCIATION et un membre, le différend est soumis à l'arbitrage d'un tribunal composé de trois arbitres, l'un nommé par le Conseil d'administration de l'ASSOCIATION, un autre par le membre en cause et le troisième par les deux arbitres précédemment nommés. Si les deux premiers arbitres ne peuvent se mettre d'accord pour désigner le tiers-arbitre, celui-ci est nommé sur les bases dont peuvent mutuellement convenir les parties au différend. Le tiers-arbitre a pleins pouvoirs pour régler toutes les questions de procédure qui donnent lieu à un désaccord entre les parties. La décision du tribunal est sans appel et a force obligatoire pour l'ASSOCIATION et le membre en cause.

CHAPITRE VIII - DISPOSITIONS FINALES

Article 18

Signature, ratification, acceptation et approbation

1. Le présent Accord est ouvert à la signature du gouvernement de tout pays remplissant les conditions de participation spécifiées à l'article 2, au siège de l'Organisation des Nations Unies, du 15 avril 1977 au 15 octobre 1977.
2. Le présent Accord est soumis à la ratification, à l'acceptation ou à l'approbation des gouvernements signataires selon leurs procédures constitutionnelles respectives.
3. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Secrétaire général des Nations Unies (ci-après dénommé le dépositaire).

Article 19

Entrée en vigueur

1. Le présent Accord entrera en vigueur six mois après la date à laquelle les gouvernements de sept pays au moins auront déposé leurs instruments de ratification, d'acceptation ou d'approbation auprès du dépositaire, sous réserve que le volume total de leurs exportations de thé représente au moins les deux tiers du volume total des exportations de thé de l'ensemble des pays qui peuvent être parties au présent Accord conformément à l'article 2.
2. Aux fins du présent article, le Directeur du Centre du commerce international CNUCED/GATT déterminera le volume des exportations de thé sur la base des statistiques relatives aux trois dernières années civiles consécutives pour lesquelles on disposera de statistiques et il communiquera les données ainsi déterminées au dépositaire à la date d'ouverture du délai de signature mentionné au paragraphe 1 de l'article 18.
3. Dès que le présent Accord entrera en vigueur, le Secrétaire général des Nations Unies invitera le Directeur du Centre du commerce international CNUCED/GATT, en consultation avec le Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture et le Secrétaire général du Secrétariat du Commonwealth, à convoquer la première session du Conseil d'administration.

Article 20

Accession

1. Tout gouvernement de tout pays remplissant les conditions de participation spécifiées à l'article 2 peut accéder au présent Accord, après son entrée en vigueur, aux conditions énoncées dans ledit Accord et à toute autre condition que le Conseil d'administration arrêtera.
2. Les instruments d'accession sont déposés auprès du dépositaire. L'accession prend effet dès le dépôt de l'instrument.

Article 21

Réserves

Aucune réserve ne peut être formulée quant à l'une quelconque des dispositions du présent Accord.

Article 22

Amendements

Tout membre peut proposer des amendements au présent Accord. Le Directeur exécutif communique aux membres le texte des amendements ainsi proposés. Le Conseil d'administration fixe la date à partir de laquelle chaque membre fera savoir au dépositaire et au Directeur exécutif s'il accepte ou n'accepte pas l'amendement. L'amendement prendra effet 60 jours après qu'il aura été accepté par les deux tiers au moins des membres dont les exportations totales de thé devront représenter au moins les deux tiers du volume total des exportations de thé de l'ensemble des membres. Aux fins du présent article, le Directeur exécutif fera savoir au dépositaire si les notifications d'acceptation reçues sont suffisantes pour donner effet à l'amendement.

Article 23

Dénonciation

Tout membre peut, à un moment quelconque après l'entrée en vigueur du présent Accord, dénoncer ledit Accord par notification écrite adressée simultanément au dépositaire et au Directeur exécutif. La dénonciation prendra effet 90 jours après réception de la notification par le dépositaire.

Article 24

Exclusion

Si le Conseil d'administration estime qu'un membre manque aux obligations qui lui sont imposées par un article quelconque du présent Accord, et s'il décide par ailleurs que ce manquement gêne sensiblement le fonctionnement dudit Accord, il peut, par une résolution adoptée par les deux tiers des membres votants autres que le membre en cause, dont les exportations devront représenter les deux tiers au moins du volume total des exportations de l'ensemble des membres, non compris le membre en cause, décider que ce membre cessera d'avoir la qualité de membre de l'ASSOCIATION, et le Directeur exécutif avisera le dépositaire en conséquence. L'exclusion prendra effet 30 jours après réception de la notification par le dépositaire.

Article 25

Règlement des comptes des membres après retrait ou exclusion

1. Le Conseil d'administration est chargé du règlement des comptes des membres qui se retirent de l'ASSOCIATION ou en sont exclus. L'ASSOCIATION retient toute somme déjà payée par ces membres et ces derniers restent tenus d'acquitter toutes les sommes dont ils sont redevables à l'ASSOCIATION au moment où prennent effet le retrait ou l'exclusion; toutefois, lorsque le retrait d'un membre est dû au fait qu'il ne peut accepter un amendement conformément à l'article 22, le Conseil d'administration peut adopter tout règlement des comptes qu'il estime équitable.
2. Tout membre qui se retire ou est exclu du présent Accord n'aura droit à aucune part sur le produit de la liquidation de l'ASSOCIATION ou sur ses autres éléments d'actif; aucune part du passif éventuel de l'ASSOCIATION ne sera mise à sa charge en cas de dissolution.

Article 26

Fin d'application

Le présent Accord restera en vigueur aussi longtemps qu'il n'y sera pas mis fin par décision des deux tiers au moins des membres du présent Accord dont les exportations totales de thé devront représenter les deux tiers au moins du volume total des exportations de thé de l'ensemble des membres. La date à laquelle l'Accord prendra fin effectivement sera fixée par le Conseil d'administration; le Directeur exécutif informera le dépositaire du vote intervenu et de la date fixée pour son application effective. Néanmoins, l'ASSOCIATION continuera d'exister aussi longtemps qu'il sera nécessaire pour procéder à la liquidation et au règlement de ses comptes, ainsi qu'à la répartition de ses avoirs. Pendant cette période, l'ASSOCIATION ne conservera à ces fins que les pouvoirs et les fonctions que lui confère le présent Accord.

Article 27

Textes authentiques de l'Accord

Les textes français, anglais et espagnol du présent Accord font également foi. Les originaux seront déposés dans les archives des Nations Unies.

EN FOI DE QUOI les soussignés, dûment autorisés par leurs gouvernements respectifs, ont signé le présent Accord à la date indiquée en regard de leurs signatures.

ANNEXE

EXPORTATIONS DE THE: PAYS D'ORIGINE ET VOLUME

Pays (exportateurs nets de thé) qui peuvent être parties à l'Accord aux termes de l'article 2 et statistiques relatives aux années 1973-1975 aux fins d'application de l'article 19
(en milliers de tonnes)

Pays	1973	1974	1975	Moyenne	Pourcentage
Argentine	18,0	24,1	17,4	19,8	2,8
Brésil	5,7	4,8	4,4	4,9	0,7
Equateur	0,8	0,9	0,7	0,8	0,1
Bangladesh	20,3	21,2	24,8	22,1	3,1
Inde	188,2	210,6	218,1	205,6	29,1
Indonésie	44,7	47,8	46,0	46,2	6,5
Sri Lanka	205,5	185,1	212,7	201,1	28,5
Turquie	18,8	11,5	-	10,1	1,4
Papouasie-Nouvelle-Guinée	2,4	3,7	4,1	3,4	0,5
Burundi	0,6	1,0	0,8	0,8	0,1
Cameroun	0,1	0,1	0,1	0,1	-
Kenya	52,4	49,3	52,4	51,4	7,3
Malawi	23,3	23,1	26,0	24,1	3,4
Maurice	3,7	3,1	2,0	2,9	0,4
Mozambique	17,5	18,6	12,2	16,1	2,3
Rwanda	2,7	3,1	3,8	3,2	0,5
Tanzanie	9,5	9,7	10,4	9,9	1,4
Ouganda	19,1	16,7	17,0	17,6	2,5
Zaïre	6,7	5,9	4,7	5,8	0,8
Chine ^{a/}	51,1	58,5	64,1	57,9	8,2
République socialiste du Viet-Nam ^{a/}	2,3	3,5	3,3	3,0	0,4
TOTAL	693,4	702,3	725,0	706,9	100,0

Sources: FAO (Document CCP: 77/10) et renseignements communiqués par le Comité international du thé.

^{a/} Chiffres estimatifs.

TEXTO DEL CONVENIO

**por el que se crea
la Asociación internacional
para la promoción del te**

CENTRO DE COMERCIO INTERNACIONAL CNUCED/GATT

GINEBRA, 1977

PREAMBULO

Los gobiernos de los países productores y exportadores netos de té parte en el presente Convenio:

Conscientes de la importancia del té para las respectivas economías de sus países, para sus ingresos de divisas y para el empleo rural;

Observando con preocupación la baja experimentada por los precios reales del té en los dos últimos decenios;

Considerando que la promoción del consumo de té es un elemento significativo para sostener y mejorar el precio real del té;

Teniendo presente su interés común en promover la expansión de la demanda mundial de té y las ventajas de la cooperación mutua para ese fin;

Reconociendo la necesidad de establecer un órgano central de los países productores y exportadores netos de té para la coordinación de la promoción genérica y para la formulación, la aplicación y la evaluación de una estrategia de promoción a nivel global;

Deciden establecer una Asociación Internacional para la Promoción del Té (denominada en lo sucesivo la ASOCIACION), que será una asociación de gobiernos y funcionará de conformidad con las siguientes disposiciones:

CAPITULO I - OBJETIVOS

Artículo 1

Objetivos

Los objetivos para los que se establece la ASOCIACION son los siguientes:

1. Facilitar el desarrollo y la intensificación de la coordinación de la política y de las actividades de los miembros a fin de mantener e incrementar la demanda y el consumo de té.
2. Definir los medios de aumentar el consumo de té en los mercados actuales y potenciales, y formular programas para lograr este objetivo.
3. Adoptar las medidas necesarias para la organización, la ejecución y la evaluación de los programas de promoción genérica y para reunir y adjudicar recursos a tal fin, con inclusión de los recursos procedentes de la asistencia nacional e internacional.
4. Celebrar consultas y, en caso necesario, colaborar con los gobiernos de los países consumidores de té para eliminar obstáculos arancelarios, no arancelarios y técnicos al comercio del té a fin de incrementar el consumo de este producto.
5. Establecer relaciones y trabajar en colaboración con los representantes de las empresas que se dedican al comercio del té y actividades afines en los países consumidores y, en su caso, con los organismos de promoción de las importaciones en tales países para promover el consumo de este producto.
6. Reunir, analizar y divulgar información sobre mercados de interés para el logro de sus objetivos.
7. Adoptar cualquier otra medida que pueda considerarse apropiada para la consecución de los anteriores objetivos.

CAPITULO II - PARTICIPACION

Artículo 2

Participación

Podrán participar en el presente Convenio los gobiernos de todos los países que produzcan té y sean exportadores netos de té y que sean miembros de las Naciones Unidas, de cualquiera de sus organismos especializados o del Organismo Internacional de la Energía Atómica.

CAPITULO III - DEFINICIONES

Artículo 3

Definiciones

A los efectos del presente Convenio:

1. Por "té" se entenderá todo producto manufacturado a partir de las hojas de cualquier variedad de canellia sinensis, o todo derivado del mismo, que se reconozca y sea objeto de comercio en los mercados internacionales de té como tal o como cualquiera de sus derivados.
2. Por "la ASOCIACION" se entenderá el organismo creado en virtud del presente Convenio.
3. Por "miembro" se entenderá todo país que haya pasado a ser parte contratante del presente Convenio.
4. Por "ejercicio financiero" se entenderá, con referencia al presupuesto administrativo, el período comprendido entre el primero de enero de un año determinado del calendario gregoriano y el treinta y uno de diciembre del mismo año, o cualquier otro período que establezca la Junta Directiva y, con referencia a un programa de promoción, cualquier período de doce meses civiles que la Junta estime conveniente.
5. Por "exportaciones" e "importaciones" se entenderán las cantidades de las exportaciones e importaciones de té calculadas sobre la base de las estadísticas suministradas por la Organización de las Naciones Unidas para la Agricultura y la Alimentación, el Comité Internacional del Té y las demás fuentes que la Junta Directiva desee utilizar.

CAPITULO IV - ORGANIZACION Y GESTION

Artículo 4

Organos

La ASOCIACION funcionará por medio de su Junta Directiva, su Director Ejecutivo y su personal.

Artículo 5

Sede

La sede de la ASOCIACION se establecerá en el lugar que determine la Junta Directiva. La ASOCIACION podrá crear también en otros lugares oficinas regionales o locales, según decida la Junta Directiva.

Artículo 6

Junta Directiva

1. Una Junta Directiva, integrada por todos los miembros, será la autoridad suprema de la ASOCIACION.
2. Cada miembro estará representado por una persona designada por él y, si así lo desea, por uno o más adjuntos. Podrá designar también uno o más asesores de su representante o adjuntos.
3. La primera reunión de la Junta Directiva se convocará de conformidad con lo dispuesto en el párrafo 3 del artículo 19.
4. Ulteriormente, la Junta Directiva se reunirá cuando así lo decida la propia Junta, pero celebrará por lo menos una reunión cada año. El Director Ejecutivo de la ASOCIACION convocará las reuniones de la Junta Directiva. El Director Ejecutivo convocará una reunión extraordinaria a petición de cualesquiera miembros de la Junta que, en conjunto, representen por lo menos un tercio de los miembros de la Junta Directiva, y dicha reunión se celebrará dentro de los 90 días siguientes a la fecha en que el Director Ejecutivo haya recibido la petición.
5. El presidente y los dos vicepresidentes de la Junta Directiva serán elegidos por los miembros de la Junta por lo menos seis semanas antes del comienzo de cada ejercicio financiero. El presidente y los vicepresidentes ocuparán sus cargos durante dicho ejercicio, a menos que dimitan o dejen de representar a un miembro.

6. El quórum para las reuniones de la Junta Directiva consistirá en una mayoría simple de los miembros de la Junta.

Artículo 7

Poderes y funciones de la Junta Directiva

1. La Junta Directiva ejercerá los poderes y desempeñará o dispondrá que se desempeñen las funciones que sean necesarias para alcanzar los objetivos de la ASOCIACION.
2. La Junta Directiva podrá crear los órganos auxiliares y adoptar los reglamentos que sean necesarios para cumplir los objetivos de la ASOCIACION.

Artículo 8

Derechos de voto de los miembros de la Junta Directiva

Cada miembro de la Junta Directiva tendrá un voto.

Artículo 9

Decisiones de la Junta Directiva

1. En la adopción de sus decisiones la Junta Directiva procurará lograr el consenso. Si no pudiera lograrlo procederá a una votación y adoptará la decisión sobre el asunto considerado por mayoría simple. En caso de que un miembro o un grupo de miembros de la Junta, que representen al menos una décima parte del volumen total de las exportaciones de todos los miembros, consideren que la decisión así adoptada presenta gran importancia para sus intereses, ese miembro o grupo de miembros podrán solicitar durante la misma reunión de la Junta que se adopte de nuevo la decisión mediante votación y por mayoría de dos tercios, y habrá de procederse a la votación en consecuencia. A los efectos de este párrafo, la mayoría de dos tercios requerida habrá de representar asimismo por lo menos las dos terceras partes del volumen total de las exportaciones de todos los miembros.
2. Para calcular las proporciones a que se hace referencia en el párrafo 1 del presente artículo, el porcentaje que corresponde a cada miembro en el volumen total de las exportaciones de todos los miembros, sobre la base del volumen medio de las exportaciones durante un período de tres años civiles consecutivos, será determinado por la Junta Directiva al menos seis semanas antes de que comience el ejercicio financiero y será aplicable durante todo ese año. La Junta Directiva volverá a calcular oportunamente la parte porcentual de cada miembro en caso de que se produzcan cambios en el número de miembros.

Artículo 10

Cooperación con otros organismos

1. La Junta Directiva adoptará las medidas que sean apropiadas para celebrar consultas, cooperar e intercambiar información con las Naciones Unidas, sus organismos y sus instituciones especializadas y con otras organizaciones gubernamentales o intergubernamentales apropiadas.
2. La Junta Directiva podrá invitar a cualquiera de las organizaciones u organismos mencionados en el párrafo 1 de este artículo a que asistan a sus sesiones en calidad de observador.

Artículo 11

El Director Ejecutivo y el personal de la Secretaría

1. La Junta Directiva designará un Director Ejecutivo, que será el primer funcionario de la ASOCIACION, en las condiciones que determine la Junta.
2. El Director Ejecutivo nombrará a todo el personal de conformidad con el reglamento que establezca la Junta Directiva.
3. El Director Ejecutivo y los miembros del personal no podrán estar ligados por intereses financieros o comerciales con la producción, el comercio, el transporte y la publicidad del té, ni con cualquier otra actividad relacionada con el té.
4. En el ejercicio de sus funciones, ni el Director Ejecutivo ni ningún miembro del personal solicitarán ni aceptarán instrucciones relativas a sus obligaciones de ninguna fuente o entidad que no sea la Junta Directiva.
5. Hasta que se designe al personal de la ASOCIACION, la Junta Directiva podrá solicitar al Centro de Comercio Internacional UNCTAD/GATT que le preste, durante un breve intervalo, servicios de secretaría para el funcionamiento de la ASOCIACION.

CAPITULO V - FINANZAS

Artículo 12

Presupuesto administrativo y determinación de las contribuciones

1. El Director Ejecutivo de la ASOCIACION presentará a la Junta Directiva tres meses antes de que comience cada ejercicio financiero, un presupuesto de los gastos administrativos de la ASOCIACION. Sobre la base del presupuesto administrativo anual aprobado por la Junta, las contribuciones de los miembros se calcularán con arreglo a lo dispuesto en el párrafo 2 de este artículo.
2. Todos los miembros estarán obligados a abonar una contribución a prorrata calculada según el porcentaje que sus exportaciones totales medias de té durante el período de tres años consecutivos que determine la Junta Directiva representen en las exportaciones totales de todos los miembros durante ese mismo período, con la salvedad de que ningún miembro podrá contribuir menos del 1 por ciento del presupuesto administrativo anual.
3. Los miembros abonarán las contribuciones al presupuesto administrativo que fije la Junta Directiva; las contribuciones serán pagaderas en una moneda libremente convertible y el primer día del mes que preceda al comienzo del ejercicio financiero.
4. El Director Ejecutivo presentará a la aprobación de la Junta Directiva, en la fecha que ésta determine, un estado, verificado por un auditor independiente, de los ingresos y gastos del presupuesto administrativo del ejercicio financiero anterior.

Artículo 13

Presupuestos de promoción

1. El Director Ejecutivo presentará, tres meses antes de que comience el ejercicio financiero correspondiente a un programa de promoción, un presupuesto relativo a dicho programa para su aprobación por la Junta Directiva.
2. La contribución de un miembro al presupuesto de un determinado programa de promoción será proporcional a la parte que le corresponda en el volumen total de las importaciones procedentes de todos los miembros que hayan entrado en el país o los países interesados; esa parte se calculará sobre la base de la media móvil del volumen de las importaciones durante el período de tres años civiles consecutivos que determine la Junta Directiva.

3. Las contribuciones se abonarán en una moneda libremente convertible y la Junta Directiva adoptará las normas y reglamentaciones que considere necesarias para la ejecución de los programas de promoción y determinará la forma y la manera en que se deberán abonar dichas contribuciones.

4. Por cada programa de promoción el Director Ejecutivo presentará a la aprobación de la Junta Directiva, en la fecha que ésta determine, un estado, verificado por un auditor independiente, de los ingresos y gastos del ejercicio financiero correspondiente a dicho programa.

Artículo 14

Gastos de los delegados

Los gastos de las delegaciones de los miembros que asistan a las reuniones de la Junta Directiva y de los órganos auxiliares que ésta pueda establecer correrán a cargo de los miembros interesados.

CAPITULO VI - PRIVILEGIOS E INMUNIDADES

Artículo 15

Privilegios e inmunidades

1. La ASOCIACION tendrá personalidad jurídica. En particular, tendrá capacidad para celebrar contratos, adquirir y enajenar bienes muebles e inmuebles y para litigar, así como para realizar cualquier acto necesario para el cumplimiento de sus objetivos.
2. La ASOCIACION adoptará, lo antes posible una vez que haya entrado en vigor el presente Convenio, medidas encaminadas a celebrar con el gobierno del país donde esté establecida la sede de la ASOCIACION (denominado en lo sucesivo gobierno huésped) un acuerdo, que aprobará la Junta Directiva relativo a la condición jurídica y los privilegios e inmunidades de la ASOCIACION, de su Director Ejecutivo, su personal y expertos y de los representantes de los miembros mientras se hallen en el territorio del gobierno huésped en el ejercicio de sus funciones.

CAPITULO VII - INTERPRETACION; SOLUCION DE DIFERENCIAS

Artículo 16

Interpretación

Cuando surja alguna duda sobre la interpretación de cualquier cláusula del presente Convenio la cuestión se remitirá a la Junta Directiva de la ASOCIACION, cuya decisión será definitiva y obligatoria para todas las partes.

Artículo 17

Solución de diferencias

Cuando surja una diferencia entre la ASOCIACION y un miembro, se someterá a un tribunal integrado por tres árbitros, designados uno por la Junta Directiva de la ASOCIACION, otro por el miembro interesado y el tercero por los otros dos. Si los dos primeros árbitros no se ponen de acuerdo sobre el tercero, este último se designará por el procedimiento que decidan de mutuo acuerdo las partes interesadas en la diferencia. El tercer árbitro tendrá plenos poderes para resolver todas las cuestiones de procedimiento sobre las que las partes no estén de acuerdo. Las decisiones del Tribunal serán definitivas y obligatorias para la ASOCIACION y el miembro interesado.

CAPITULO VIII - DISPOSICIONES FINALES

Artículo 18

Firma, ratificación, aceptación y aprobación

1. El presente Convenio estará abierto a la firma de los gobiernos de todos los países que puedan participar en el mismo en virtud de lo dispuesto en el artículo 2, en la sede de las Naciones Unidas, desde el 15 de abril de 1977 hasta el 15 de octubre de 1977.
2. El Convenio estará sujeto a ratificación, aceptación o aprobación por los gobiernos signatarios, conforme a sus respectivos procedimientos constitucionales.
3. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del Secretario General de las Naciones Unidas (denominado en lo sucesivo el depositario).

Artículo 19

Entrada en vigor

1. El presente Convenio entrará en vigor seis meses después de la fecha en que los gobiernos de siete países como mínimo hayan depositado los instrumentos de ratificación, aceptación o aprobación en poder del depositario, con la condición de que el volumen total de las exportaciones de té de esos países represente, por lo menos, dos terceras partes del volumen total de las exportaciones de todos los países que en virtud del artículo 2 puedan participar en el Convenio.
2. A los efectos del presente artículo, el volumen de las exportaciones de té será determinado, sobre la base de las estadísticas de los tres años civiles consecutivos más recientes respecto de los cuales se disponga de estadísticas en la fecha de iniciación del período previsto para la firma en el párrafo 1 del artículo 18, por el Director del Centro de Comercio Internacional UNCTAD/GATT, que comunicará esa información al depositario.
3. Tan pronto como entre en vigor el presente Convenio, el Secretario General de las Naciones Unidas pedirá al Director del Centro de Comercio Internacional UNCTAD/GATT, en consulta con el Director General de la Organización de las Naciones Unidas para la Agricultura y la Alimentación y el Secretario General de la Secretaría del Commonwealth, que convoque la primera reunión de la Junta Directiva.

Artículo 20

Adhesión

1. El gobierno de cualquier país que pueda participar en el presente Convenio de conformidad con el artículo 2 podrá adherirse al mismo, después de su entrada en vigor, en las condiciones previstas en el propio Convenio y en las que la Junta Directiva establezca.
2. Los instrumentos de adhesión deberán depositarse en poder del depositario. La adhesión surtirá efecto con el depósito del instrumento.

Artículo 21

Reservas

No se podrá formular reserva alguna en relación con ninguna de las disposiciones del presente Convenio.

Artículo 22

Enmiendas

Cualquier miembro podrá proponer enmiendas del presente Convenio. El Director Ejecutivo transmitirá el texto de las enmiendas propuestas a los demás miembros. La Junta Directiva fijará el plazo dentro del cual cada miembro tendrá que notificar al depositario y al Director Ejecutivo si acepta o no la enmienda. Una enmienda entrará en vigor sesenta días después de que el depositario haya recibido la notificación de aceptación de dos tercios, por lo menos, de los miembros, con la condición de que el volumen total de sus exportaciones de té represente, por lo menos, dos terceras partes del volumen total de las exportaciones de todos los miembros. A los efectos del presente artículo, el Director Ejecutivo indicará al depositario si las notificaciones de aceptación recibidas son suficientes para que entre en vigor la enmienda.

Artículo 23

Retirada voluntaria

Todo miembro podrá retirarse del presente Convenio en cualquier momento después de su entrada en vigor, enviando por escrito simultáneamente al depositario y al Director Ejecutivo, la notificación de su retirada. La retirada entrará en vigor noventa días después de recibida dicha notificación por el depositario.

Artículo 24

Exclusión

Si la Junta Directiva estima que un miembro ha infringido las obligaciones previstas en cualquier artículo del presente Convenio y decide que tal infracción entorpece de manera importante el cumplimiento del presente Convenio, podrá resolver, mediante decisión aprobada por dos tercios de los miembros votantes, a excepción del miembro interesado, cuyas exportaciones representen por lo menos dos terceras partes del volumen total de las exportaciones de todos los miembros, a excepción también del miembro interesado, que dicho miembro cese de pertenecer a la ASOCIACION y el Director Ejecutivo lo notificará así al depositario. La exclusión será efectiva treinta días después de la fecha en que el depositario haya recibido la notificación.

Artículo 25

Liquidación de cuentas de los miembros retirados o excluidos

1. La Junta Directiva hará la liquidación de cuentas relativa a un miembro retirado o excluido. La ASOCIACION retendrá toda cantidad ya abonada por un miembro retirado o excluido y éste estará obligado a pagar toda cantidad que deba a la ASOCIACION en la fecha en que su retirada o exclusión sea efectiva; no obstante, en el caso de un miembro que no pueda aceptar una enmienda con arreglo a lo dispuesto en el artículo 22 y que por esa causa se haya retirado del presente Convenio, la Junta podrá hacer una liquidación de cuentas que considere equitativa.

2. Todo miembro que se haya retirado o haya sido excluido del presente Convenio no tendrá derecho a ninguna parte del producto de la liquidación ni del activo de la ASOCIACION; tampoco asumirá la carga de ninguna parte del pasivo de la ASOCIACION, si lo hubiere, en caso de que ésta dejara de existir.

Artículo 26

Terminación

El presente Convenio se mantendrá en vigor a menos que se decida darlo por terminado mediante una decisión adoptada por dos tercios, como mínimo, de los miembros, cuyo volumen total de exportaciones de té represente, por lo menos, dos terceras partes del volumen total de las exportaciones de todos los miembros. La terminación surtirá efecto en la fecha que determine la Junta Directiva, y el Director Ejecutivo notificará al depositario la terminación y la fecha. No obstante la terminación del presente Convenio, la ASOCIACION seguirá en existencia durante el tiempo necesario para llevar a cabo la

liquidación, el cierre de sus cuentas y la distribución de su activo. Durante ese período, la ASOCIACION conservará solamente los poderes y funciones que le asigna el Convenio para esos fines.

Artículo 27

Textos auténticos del presente Convenio.

Los textos en español, francés o inglés del presente Convenio son igualmente auténticos. Los originales serán depositados en los archivos de las Naciones Unidas.

EN FE DE LO CUAL los infrascritos, debidamente autorizados al efecto por sus gobiernos respectivos, han firmado el presente Convenio en las fechas que figuran junto a sus firmas.

ANEXO

EXPORTACIONES DE TÉ: ORIGEN Y VOLUMEN

Lista de países (exportadores netos de té) que reúnen las condiciones necesarias para participar en el Convenio conforme al artículo 2, y datos estadísticos relativos al período 1973-1975 a los efectos del artículo 19
(en millares de toneladas)

País	1973	1974	1975	Promedio	Porcentaje
Argentina.....	18,0	24,1	17,4	19,8	2,8
Brasil.....	5,7	4,8	4,4	4,9	0,7
Ecuador.....	0,8	0,9	0,7	0,8	0,1
Bangladesh.....	20,3	21,2	24,8	22,1	3,1
India.....	188,2	210,6	218,1	205,6	29,1
Indonesia.....	44,7	47,8	46,0	46,2	6,5
Sri Lanka.....	205,5	185,1	212,7	201,1	28,5
Turquía.....	18,8	11,5	-	10,1	1,4
Papua Nueva Guinea.....	2,4	3,7	4,1	3,4	0,5
Burundi.....	0,6	1,0	0,8	0,8	0,1
Camerún.....	0,1	0,1	0,1	0,1	-
Kenya.....	52,4	49,3	52,4	51,4	7,3
Malawi.....	23,3	23,1	26,0	24,1	3,4
Mauricio.....	3,7	3,1	2,0	2,9	0,4
Mozambique.....	17,5	18,6	12,2	16,1	2,3
Rwanda.....	2,7	3,1	3,8	3,2	0,5
Tanzanía.....	9,5	9,7	10,4	9,9	1,4
Uganda.....	19,1	16,7	17,0	17,6	2,5
Zaire.....	6,7	5,9	4,7	5,8	0,8
China ^{a/}	51,1	58,5	64,1	57,9	8,2
Viet-Nam, República Socialista de ^{a/}	2,3	3,5	3,3	3,0	0,4
TOTAL	693,4	702,3	725,0	706,9	100,0

Fuentes: FAO (Documento CCP: 77/10) e información facilitada por el Comité Internacional del Té.

a/ Estimaciones.

For Argentina:
Pour l'Argentine :
Por la Argentina:

For Bangladesh:
Pour le Bangladesh :
Por Bangladesh:

For Brazil:
Pour le Brésil :
Por el Brasil:

For Burundi:

Pour le Burundi :

Por Burundi:

For China:

Pour la Chine :

Por China:

For Ecuador:

Pour l'Equateur :

Por el Ecuador:

For India:
Pour l'Inde:
Por la India:

Prithvi Singh
20th July 1977.

For Indonesia:
Pour l'Indonésie :
Por Indonesia:

Prithvi Singh
7 July 1977

For Kenya:
Pour le Kenya :
Por Kenia:

Prithvi Singh

July August 2, 1977

For Papua New Guinea:

Pour la Papouasie-Nouvelle-Guinée :

Por Papua Nueva Guinea:

For Rwanda:

Pour le Rwanda :

Por Rwanda:

For the Socialist Republic of Viet Nam:

Pour la République socialiste du Viet Nam :

Por la República Socialista de Viet Nam:

For Sri Lanka:
Pour Sri Lanka :
Por Sri Lanka:

Eric Leysman

September 22, 1977

For Turkey:
Pour la Turquie :
Por Turquía:

For Uganda:
Pour l'Ouganda :
Por Uganda:

For the United Republic of Cameroon:
Pour la République-Unie du Cameroun :
Por la República Unida del Camerún:

For the United Republic of Tanzania:
Pour la République-Unie de Tanzanie :
Por la República Unida de Tanzania:

Sakim Ahmed Sakim
July 27, 1977.

For Zaire:
Pour le Zaïre :
Por el Zaïre:

I hereby certify that the foregoing text is a true copy of the Agreement establishing the International Tea Promotion Association, concluded at Geneva on 31 March 1977, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est une copie conforme de l'Accord établissant l'Association internationale de promotion du thé, conclue à Genève le 31 mars 1977 dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

For the Secretary-General:

*The Director of the General Legal Division,
in charge of the Office of Legal Affairs,*

Pour le Secrétaire général :

*Le Directeur de la Division
des questions juridiques générales,
chargé du Service juridique,*



United Nations, New York
16 October 1977

Organisation des Nations Unies, New York
16 octobre 1977

Certified true copy (XIX.16)

Copie certifiée conforme (XIX.16)

November 1977